

SPECIAL BENCH

ITEM NO.195

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.64/ALD/2023

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PREMIER LOGIC INDIA PRIVATE LIMITED.
UNDER SECTION	59 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ankit Singh, PCS

: For the Petitioner

Sh. Krishna Dev Vyas, Adv.

: For the RoC

ORDER

- 1. Ld. Counsel representing the respective parties are present through VC.**
- 2. Ld. Counsel representing the ROC states that the report on behalf of the ROC has been filed. However, no report has been filed so far on behalf of the Income Tax Department.**
- 3. Let the fresh notice be issued to the Income Tax Department through the Nodal Officer Principal Chief Commissioner of Income Tax, Lucknow as the last opportunity granted to the Income Tax Department for filing of its report failing which the matter may be decided on merit based on details and documents available on record.**
- 4. The matter is adjourned for further hearing on 11th September, 2024 before the Regular Bench.**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Bipul Kumar Tiwari
(Stenographer)*